(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK) : (a) No, Sir.

- (b) Does not arise.
- (c) This Ministry has not constituted any such Nigam in any State.
- (d) and (e) Do not arise.

Restructuring the process of granting allocation to NGOs

1522. DR. JANARDHAN WAGHMARE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Ministry proposes to restructure the process of granting allocation to Non-Governmental Organisations (NGOs) in view of large-scale corrupt practices reported to Government;
 - (b) if so, the facts and details thereof;
- (c) whether the Ministry/subordinate offices have granted allocations to Non-Governmental Organisations in the past five years;
 - (d) if so, the details thereof; and
- (e) the action Government has taken on the complaints received against NGOs to whom grants were allocated by Government?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) and (b) The restructuring of the process of allocation of grants to the NGOs is an ongoing process.

- (c) and (d) The Ministry has granted funds to No-Governmental Organizations for implementing the following schemes:
 - (i) Scheme of Grant in Aid to Voluntary Organisations working for Scheduled Castes
 - Scheme of Assistance to Voluntary Organizations for the Welfare of Other Backward Classes

- (iii) Deendayal Disabled Rehabilitation Scheme to Promote Voluntary action for Persons with Disabilities (DDRS Scheme)
- (iv) Assistance to Disabled Persons for Purchase/fitting of Aids and Appliances (ADIP Scheme)
- (v) An Integrated Programme for Older Persons
- (vi) Scheme for Prevention of Alcoholism and Substance (Drugs) Abuse.
- (e) In the event of proven misappropriation of funds by an NGO, the Ministry initiates action to blacklist the NGO.

National commission for senior citizens

1523. SHRI RAJKUMAR DHOOT: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that Government has decided to establish National Commission for Senior Citizens;
 - (b) if so, the details thereof; and
 - (c) by when the Commission is likely to become functional?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) to (c) The Planning Commission has approved the proposal of the Working Group on Social Welfare to formulate the Twelfth Five Year Plan to establish a National Commission for Senior Citizens. Accordingly, the Ministry has constituted an Expert Committee to formulate the new Scheme.

Steps to improve condition of elders and aged people

1524. SHRI PRABHAT JHA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether as per the data of Global Age Watch Index, India ranks at 73rd position in elderly care, out of the 91 countries sampled;
 - (b) if so, the details thereof;
 - (c) whether India's ranking is even lower to that of Sri Lanka;